

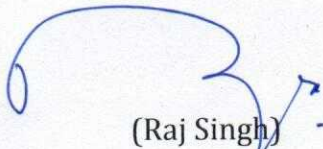
File No. 15-08/GA/2015-16-FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(General Administration Division)
FDA Bhawan, Kotla Road, New Delhi-110002

The 23 June, 2016

SUBJECT:- Minutes of the 20th Meeting of Food Authority held on 27th January, 2016.

The Authority adopted the minutes of the 20th Meeting of Food Authority held on 27th January, 2016 at FDA Bhawan, New Delhi in its 21st Meeting held on 26th May, 2016.

2. Accordingly, the minutes of the 20th Meeting of Food Authority are being uploaded on the website of FSSAI.


(Raj Singh)
Head (GA)

Enclosure:
Minutes of the 20th Meeting of Food Authority (fourteen pages)

Minutes of the 20th meeting of the Food Authority held on January 27, 2016 at 1030 hrs in FDA Bhavan, New Delhi

The 20th meeting of the Food Safety and Standards Authority of India (FSSAI) was held on January 27, 2016 at 1030 hrs at FDA Bhavan, Kotla Road, New Delhi under the Chairmanship of Shri Ashish Bahuguna, Chairperson, FSSAI. The list of participants is at Annexure I. Leave of absence was granted to the members who could not attend.

2. Chairperson, FSSAI welcomed the Members of the Authority to the meeting and introduced the Chief Executive Officer, FSSAI, Shri Pawan Agarwal. Thereafter, the agenda items were taken up for consideration.

A. Standing Items:

Agenda Item No. I:

Disclosure of interest by the members

Before commencement of the proceedings, Members present during the meeting were asked to sign the "Specific Declaration of Interest" if any, in respect of the agenda items to be considered in the meeting.

Agenda Item No. II:

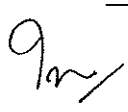
Confirmation of the minutes of the last meeting held on 6th November, 2015

- (i) Shri VK Thakkar, Member mentioned that the written comments on the minutes of the 19th Authority meeting, submitted by him to FSSAI have not been included in the draft minutes. Director (GA) pointed out that the comments were duly considered. with a view to bring clarity on the issue, Chairperson suggested to circulate copies of the communication between Member and FSSAI to all the Members of the Authority. The same was done.
- (ii) There being no other comments, the Authority resolved to approve the minutes of the 19th meeting of the Authority as circulated.

Item No. III: Action Taken Report – 19th Authority Meeting

The Action Taken Report was noted by the Members. Shri Vasudev Thakkar had certain observations.

- (i) With regard to Agenda Item 19.4, Shri Vasudev Thakkar, Member, mentioned that the consumption of Khesari dal is harmful for people and desired to utilize the machinery available with the Authority for scientific advice. To this, Chairperson recalled that this agenda was supplemented with scientific reports of ICMR, ICAR and ICARDA. It was noted that the khesari dal has high protein and is grown on 0.48



million ha area in the country. It was also clarified that this matter was approved with consensus in the Authority. It was also clarified that the since it is only a draft notification inviting public comments, further comments, once received would be duly considered.

- (ii) With regard to Agenda Item 19.5, Shri Vasudev Thakkar, Member, sought the justification of lowering the pH value from 6.5 to 6 of packaged drinking water to which it was informed that this was proposed based on the latest version of Indian Standard, IS 14543: 2014. It was agreed to seek details from BIS on the rationale to reduce the limit.
- (iii) With regard to Agenda Item 19.7, it was informed that the matter regarding defining capacity of Vegetable Oil Processing units was referred to the Scientific Committee and it was suggested by the Scientific Committee that the capacity of Vegetable Oil processing units should only be measured in metric ton (MT). Shri Vasudev Thakkar asked to consult Legal Metrology Department in this context. It was agreed to hold consultation with all concerned stakeholders, including legal metrology, on the issue.

Item No. IV: Chief Executive Officer's Report

- (i) A copy of the CEO's report was circulated among the Members. While presenting the report CEO, FSSAI highlighted the action taken and developments after the last meeting of the Authority.
- (ii) Further, he gave a brief overview of the Enforcement activities and disclosed that as on 30.12.2015, a total of 6,61,722 licenses and 26,11,821 registrations had been granted by the States/UTs to the Food Business Operators under the FSS Act, 2006. Also a total of 23,576 central licenses have been issued by Central Designated Officers under the FSS Act, 2006.
- (iii) CEO gave an overview of the Scientific Committee/ Scientific Panels meetings held since last Authority meeting; status of applications under Product Approval Division, induction training for Food Safety Officers in State of UP, list of Institutes notified so far by FSSAI under Training and Capacity Building, status of notifications issued by Regulation Division, Codex activities, operationalization of Food Safety and Standards (Food Import) Regulations, 2016.
- (iv) Various queries/suggestions submitted by the Members were as follows:
 - a) Ms Shreya Pandey requested that the minutes of the meetings of Scientific Committee/Scientific Panels be circulated to the Authority Members.



- b) Shri Vasudev Thakkar, Member, requested to circulate the agenda before 15 days of the meeting to the Members and the same was noted. It was, however, clarified that the agendas for the food Authority meetings are usually sent in time. However, now the FSSAI is in the process of developing standards in fast track mode. In this guise, Scientific Panels and Committee meetings are being conducted back to back. As soon as the agenda gets ready, it is circulated to the Members.
- c) Shri Salim Veljee, Member mentioned issues related to product approval and requested to provide guidelines in this regard. Chairperson clarified that the Authority is in the process of formulating the regulation for product approval and to maintain the consistency all over the country, the Authority would come up with FAQs soon.
- d) Shri Salim Veljee, mentioned about the financial implications faced by small States regarding the training of Food Safety Officers. Chairperson suggested that the training of small States may be tied up with the larger States in such cases.
- e) Shri Anupam Gogoi requested to conduct training programs for Food Analyst in North Eastern region especially in Assam. In response, Director (QA), replied that the Authority is in process of framing the modules. The first training has been conducted in December 2015 in a NABL accredited Lab and will be informed as soon as north east region is covered.
- f) Shri Vasudev Thakkar, Member mentioned about the discrepancies between Hindi and English language in the published notification and the same was noted for correction.

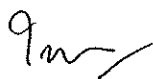
B. Regular Agenda Items:

After the presentation of CEO's report, regular agenda items were taken up for deliberations as under:

Agenda Item No. 20.1 -

1. Guidelines for Internal Procedure for Selection of Members of the Scientific Committee and Scientific Panels.

- (i) The Authority considered the agenda and approved the Guidelines for the Selection of Members for Scientific Committee/Scientific Panels in principle. Ms Shreya Pandey, member observed that criteria of evaluation of eligible candidates and suggested to accommodate the personnel working or retired



from Laboratory having certain skill sets. Chairperson, requested Dr. Lalitha Gowda and Ms. Shreya Pandey to make such an illustrative list for guidance.

(ii) With respect to the extension of the term of the existing Scientific Committee/Panel, requiring modification at regulation 3(iii) & 3(iv) of Food safety and standards Authority of India (Procedures for the Scientific Committee and Scientific Panels) Regulations, 2010 by adding "Except for reasons to be recorded in writing", Shri Vasudev Thakkar, Member had certain observations and mentioned that the said clause is for appointment regulation rather than business regulation. It was pointed out that this is an interim arrangement and process of formulating the appointment regulation is on. It was also suggested to consider the thought of changing only 1/3 of Members of Scientific Committee/Panels instead of entire group in future.

(iii) After detailed deliberations, the Authority resolved to approve the above amendment and the extension of the term of the existing Scientific Committee/Panel for another six months.

Agenda Item No. 20.2-

Finalization of Manuals of Methods of Analysis of Foods-Spices and Condiments, Milk & Milk Products and General Guidelines on Sampling.

The Food Authority considered the agenda and approved the three manuals as recommended by the Scientific Committee.

Agenda Item No. 20.3-

Revision of Standards of Silver Leaf (Warq)

The Food Authority considered the agenda and approved the recommendations of the Scientific Committee with respect to Standards of Silver Leaf (Warq) for draft notification.

Agenda Item No. 20.4-

Revision of Standards of Chocolate

The Authority considered the agenda. However, Ms Meetu Kapoor, Member from CII had certain observations with respect to the limit of the addition of vegetable fats other than cocoa butter not exceeding 5% in case of filled chocolate and mentioned to have separate Standard for core component of filled chocolate as in Codex Standard for chocolate and chocolate products. It was also mentioned for filled chocolate that if the centre part of the product is made up of a component or components for which a separate Codex Standard exists, the component (s) must comply with the applicable standard. It was also suggested to include three more cocoa butter equivalent oil as specified by EU that is Barneo tallow, Palm oil and shea which was accepted by the Authority. Ms Anuradha Prasad, Joint Secretary,



MoFPI and Member suggested to reframe the sentence for addition of vegetable fat in 2.7.4(1) of the draft notification as 'The chocolates may also contain up to 5% vegetable fat including filled chocolate other than cocoa butter'. The Authority approved the Standards for Chocolate with above suggested modifications.

Agenda Item No. 20.5-

Inclusion of Enzymatic degumming in refining process

The Authority considered the agenda and approved the recommendations of the Scientific Committee with respect to the inclusion of Enzymatic Degumming in refining Process in the Sub-regulation 1.2.18 of Food Safety and Standard (Food Products Standards and Food Additives) Regulation, 2011.

Agenda Item No. 20.6-

Expelled/ Pressed Coconut oil imported in India to be exempted from refining

The Authority considered the agenda and approved the recommendations of the Scientific Committee with respect to the deletion of paragraph *"Further, if the oil is obtained by the method of solvent extraction and the oil imported into India whether obtained by solvent extraction or otherwise, it shall be supplied for human consumption only after refining and shall conform to the standards laid down under regulation 2.2.1 (16). The oil so refined shall not contain Hexane more than 5.00 ppm."* from the Regulation 2.2.1 (1) of Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011.

Agenda Item No. 20.7-

Redefinition of Interesterified vegetable Fat as Interesterified vegetable fat/oil

The Authority considered the agenda and approved the recommendations of the Scientific Committee with respect to rename the existing standards of "Interesterified vegetable Fat" as *"Interesterified vegetable fat/oil"* in the sub-regulation 2.2.2 and deletion of clause (vi) namely - *"The Butyro-refractometer reading at 40°C, shall not be less than 48 or Refractive Index at 40°C shall not be less than 1.4580"*.

Agenda Item No. 20.8-

Maximum permitted pack size for Blended Edible Vegetable Oils to be 15 kg including 15 litres

The Authority considered the agenda and approved the recommendations of the Scientific Committee with respect to substitution of the words "15 litres" by "15



Kgs" in clause (11) of sub-regulation 2.3.14, regulation 2.3 of Food Safety and Standards (Prohibition and Restrictions on Sales) Regulations, 2011 subject to 'deletion of minimum of 180 days from the date of final notification of these regulations'.

Agenda Item No. 20.9-

Harmonization of Vertical Standards for Fish and Fishery Products

The Authority considered the agenda and approved the recommendations of the Scientific Committee on Standards of Frozen Shrimp, Frozen Finfish; Frozen Fish Fillets and Frozen Cephalopods.

Agenda Item No. 20.10-

Appointment of the Members of the Central Advisory Committee as per the Food Safety and Standards Authority of India (Procedure for Transaction of Business of the Central Advisory Committee), Amendment Regulation, 2015

The Authority considered the agenda and approved the Appointment of the Members of the Central Advisory Committee as per the Food Safety and Standards Authority of India (Procedure for Transaction of Business of the Central Advisory Committee), Amendment Regulation, 2015 by a majority of votes of the Members present and voting by 14-1 against the proposal stipulated by Shri Vasudev Thakkar, Member that Authority should first frame Regulations on appointment of Members of CAC and till then it can extend the term of present CAC. It was also suggested to formulate the fresh guidelines at the earliest in this context.

Agenda Item No. 20.11-

Maintenance of GPF remittances, Group Insurance and Pensionary Benefits in respect of employees absorbed in FSSAI

- (i) The Food Authority considered the agenda and approved the proposed JIPMER model for Maintenance of GPF remittances, Group Insurance and Pensionary Benefits in respect of employees absorbed in FSSAI.
- (ii) Shri Vasudev Thakkar, Member suggested that increased budget be allocated by the Ministry to the Authority for this purpose.

Agenda Item No. 20.12-

Final (Draft) Notification on Gluten Free and Low Gluten Foods

The Authority considered the agenda and approved the Final (Draft) Notification on Gluten Free and Low Gluten Foods.



C. Agenda for Information to the Authority

Agenda Item No. 20.13-

Notification of Dried/Salted and Dried Fish Products

The Members noted the contents of the Agenda item.

Agenda Item No. 20.14-

Notification of Limit of Biotoxins in Fish and Fish Products

The Members noted the contents of the Agenda item.

D. Supplementary Agenda Items

Agenda Item No. 20.15-

Final (Draft) Notification: Limits of Heavy Metals in Food

- (i) The Authority considered the agenda. However, some of the Members raised the issue of implementation of the revised standards by the industry. It was mentioned that for their implementation the Industry would require transition time to go back in the supply chain. To this, it was suggested to keep the date of implementation as 1 January, 2017 to which the Authority agreed. It was also agreed that in case comments are received for any product category, these may be considered on case to case basis for phased implementation of the limits.
- (ii) The Authority approved the Final (Draft) Notification on Limits of Heavy Metals as recommended by the Scientific Committee.

Agenda Item No. 20.16-

Final (Draft) Notification on DHA & ARA in Infant Formula and Follow-up Formula, Isomaltulose, and High Fiber Dextrin

- (i) The Authority considered the agenda. However, some of the Members had certain observations. One of the Members mentioned that notification is not aligned with Codex wherein for DHA a Guidance Upper Level (GUL) of 0.5 per cent. fatty acids have been specified. This was noted and it was decided that any changes in this context may be incorporated with previous approval of the Chairperson.
- (ii) The Authority resolved to approve the Final (Draft) Notification on DHA & ARA in Infant Formula and Follow-up Formula, Isomaltulose, and High Fiber Dextrin.



Agenda Item No. 20.17-

Final (Draft) notification- Use of Plant Sterols (Phytosterols) as food ingredient

- (i) The Authority considered the agenda. However, some of the Members had certain observations. Ms Meetu Kapoor, Member from CII mentioned that phytosterol is similar to phytostenol in nature and therefore both should be aligned in terms of food articles mentioned for addition. It was therefore agreed to include "Spice sauces, yoghurt products, soy and rice drinks, juices and nectar" in both the amendment to Regulations relating to Food products & Additives and Packaging & Labelling.
- (ii) One of the Members also suggested to remove the word 'ester' from the labelling declaration which was agreed to.
- (iii) The Authority resolved to approve the Final (Draft) notification- Use of Plant Sterols (Phytosterols) as food ingredient.

Agenda Item No. 20.18-

Final (Draft) notification - Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2015

The Authority considered the agenda and approved the Final (Draft) notification on Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2015 in principle. However, Ms Shreya Pandey had certain observations with respect to fixing the limits for colours, to which it was clarified that the Panel has already deliberated in detail on the stakeholders comments with respect to colours. However, in case she has any comments, the same may be submitted to FSSAI within one week of the meeting. It was further decided that the comments which do not change the draft regulations significantly and which are of editorial in nature may be agreed to and incorporated in the document with the approval of Chairperson of the Authority.

Agenda Item No. 20.19-

Final (Draft) amendments to the Food Safety and Standards (Packaging & Labelling) regulations, 2011 by the Expert Group: Oils and Fats (Draft Notification: F. No. 4/15015/30/2011 - dated 5.06.2015)

The Authority considered the agenda and approved the Final (Draft) amendments to the Food Safety and Standards (Packaging & Labelling) regulations, 2011 by the Expert Group: Oils and Fats (Draft Notification: F. No. 4/15015/30/2011 - dated 5.06.2015). However, Chairperson suggested to remove the word 'source' under the heading "Class Title" and mention only the name of the specific edible oil. This was agreed to.



Agenda Item No. 20.20-

Fortification of Milk and Edible Vegetable Oil

- I. Fortification of Toned, Double toned and Skim Milk; and
- II. Fortification of Edible vegetable oils with Vitamin A and D.

The Authority considered the agenda and approved the draft notifications on Fortification of Toned, Double toned and Skim Milk; and Fortification of Edible vegetable oils with Vitamin A & D.

Agenda Item No. 20.21-

Formulation of New Standard for Edible Lactose

The Authority considered the agenda and approved the draft notification on Standard for Edible Lactose.

Agenda Item No. 20.22-

Formulation of New Standard for Kheer or Payasam or Similar products with any other popular name

The agenda item was withdrawn as Authority was of the view that such standard would limit the innovation and should not be attempted to.

Agenda Item No. 20.23-

Inclusion of rabbit family, i.e. *Leporidae* under species of animal" in sub - regulation 2.5.1 (a) of the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011

The Authority considered the agenda and approved the recommendations of the Scientific Committee with respect to the Inclusion of rabbit family, i.e. *Leporidae* under species of animal" in section 2.5.1 (a) of the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011.

Agenda Item No. 20.24-

Fixation of MRLs of Pesticides

The Authority considered the agenda and approved the MRLs as proposed by the Scientific committee.

Agenda Item No. 20.25-

Microbiological Standards for Fruits and Vegetables and their Products

The Authority considered the agenda and approved the microbiological Standards for Fruits and Vegetables and their Products. However, Dr. Lalitha Gowda



suggested adding reference to the relevant test method manual in the draft which was agreed to.

Agenda Item No. 20.26-

- I. To review the Standards of Table Olives; and**
- II. Formulation of new Standard for Seedless Tamarind.**

The Food Authority considered the agenda and approved the Standards of Table Olives and Seedless Tamarind.

Agenda Item No. 20.27-

- I. Revision of Standards for Pasta Products; and**
- II. Formulation of new standard for Oats.**

The Food Authority considered and approved the agenda items with the modification of definition of pasta products as under:

Pasta Products means the products obtained from either singly or in combination of ingredients such as suji, maida, rice flour, edible soya flour or flour of any other cereal covered in the sub regulation 2.4 of Food Safety and Standards (Food Products and Food Additives) Regulations 2011 with or without addition of ingredients like milk powder, spices, vegetables and their products thereof and any other ingredients permitted under the Food Safety and Standards (Food Products and Food Additives) Regulations 2011.

Agenda Item No. 20.28-

- I. Harmonization of Vertical Standards for Fish and Fishery Products; and**
- II. Adoption of BIS Standards on Fishery.**

- (i) The Authority considered the agenda and approved the recommendations of the Scientific Committee.
- (ii) Shri Salim Veljee mentioned to certify the quality fit to be sold fresh for human consumption under the sub-clause 3.1 Raw Material of the Canned Fishery Products. To which Dr. Lalitha Gowda clarified that it may be checked with the instrument available in the market.

Agenda Item No. 20.29-

List of Histamine Forming Fish Species and Limits of Histamine Level for Fish and Fishery Products

The Authority considered the agenda and approved the same.



Agenda Item No. 20.30-

Guidelines for the scheme of Research & Development/ Surveys for food quality and safety

(i) The Authority considered the agenda and approved the Guidelines for the scheme of Research & Development/ Surveys for food quality and safety as presented with following observations:

The list of topics for research is suggestive and could be further expanded and fine-tuned in course of time, possibly through a workshop on a reputed Academic/ Research Institute and eminent experts in this field. It was agreed that the amount of Rs. 50 lacs may be relaxed in exceptional cases, if scope or nature of study requires higher level of funding.

Agenda Item No. 20.31-

Finalization of Manuals of Methods of Analysis of various Food Products

The Authority considered the agenda and approved the recommendations of the Scientific Committee on Manuals of Methods of Analysis of Foods- (i) Oils and Fats; (ii) Mycotoxins; (iii) Cereal & Cereal Products; (iv) Food Additives; (v) Fruits and Vegetable Products; and (vi) Metals.

Agenda Item No. 20.32-

Possibilities of adopting a principle of crops grouping for determination of Maximum Residues Limits

The Authority considered the agenda and approved the proposal on adopting a Principle of Crops Grouping for Determination of Maximum Residues Limits recommended by the Scientific Committee.

Agenda Item No. 20.33-

Inclusion of use of Ethylene gas for ripening of fruits

The Authority considered the agenda and approved the recommendations of the Scientific Committee.

Agenda Item No. 20.34-

Analysis charges for different food products

The Authority considered the agenda and approved the proposed revised testing charges for different food products mentioned under Food Safety and Standards Regulations, 2011.

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Agenda Item No. 20.35-

Draft Regulation on Food Safety and Standards (Food or Health Supplements, Nutraceuticals, Foods for Special Dietary Uses, Foods for Special Medical Purposes, Functional Foods and Novel Food) Regulations, 2015

The Food Authority considered the agenda and approved the Draft Regulation on Food Safety and Standards (Food or Health Supplements, Nutraceuticals, Foods for Special Dietary Uses, Foods for Special Medical Purposes, Functional Foods and Novel Food) Regulations, 2015. However, Ms Shreya Pandey and Ms Meetu Kapoor had certain observations to which both were requested to submit their comments within two weeks of the meeting to FSSAI. It was further decided that the comments which do not change the draft regulations significantly of which are of editorial in nature may be agreed and incorporated in the document with the approval of Chairperson of the Authority.

Agenda Item No. 20.36

Any other item with the approval of the Chairperson

Shri Thangalura mentioned to develop food labs in all States with sound infrastructure and change in fee for license and registration with respect to small vendors. He also requested to conduct Training and Capacity Building Programmes for Food Safety Officials of North-Eastern States. In response, CEO replied that scheme for State food labs is under formulation and the slabs with respect to license and registration will be reworked upon.

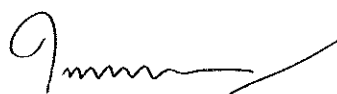
Shri Thangalura also raised the issue of Border Trade in North-Eastern States. Chair-person stated that this is the issue being looked after by Customs Department, Ministry of Commerce.

Dr. Lalitha Gowda raised her concern with respect to misleading advertisement and related marketing strategy. To which, the Chairperson replied that the enforcement is with the State Governments and some with Ministry of Consumer Affairs. However, it should be addressed by making the consumers aware about labelling requirements.

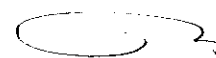
Shri Anupam Gogoi requested the Authority regarding the lab facilities in Assam. To which, Ms. Anuradha Prasad suggested that the advantage of Lab scheme run by MoFPI may be utilised by the State in this regard.

In the concluding remarks, Chairperson appreciated the work done by the Scientific Committee and Scientific Panels that has enabled the Authority to fast-track the standards formulation process.

The meeting concluded with a vote of thanks to the Chair and all the Members present.



Chief Executive Officer



Chairperson

List of Participants

A. Members of the Authority:

1. Shri Ashish Bahuguna, Chairperson, FSSAI;
2. Shri Pawan Kumar Agarwal, Member Secretary;
3. Shri K.L. Sharma, Jt. Secretary, Ministry of Health & Family Welfare;
4. Shri P.V. Ramashashtry, Jt. Secretary, Dept. of Consumer Affairs;
5. Dr. Reeta Vashishta, Additional Secretary, Ministry of Law & Justice;
6. Ms. Anuradha Prasad, Jt. Secretary, Ministry of Food Processing Industries;
7. Dr. G. S. Toteja, Director, Desert Medicine Research Centre (DMRC), New Delhi;
8. Dr. Lalitha Ramakrishna Gowda, Chief Scientist, Department of Protein Chemistry and Technology, CSIR, Mysore, Karnataka;
9. Shri Salim A Veljee, Commissioner Food Safety, Goa;
10. Shri Sukhwinder Singh, Designated Officer, Chandigarh;
11. Shri Anupam Gogoi, Food Analyst, State Public Health Laboratory, Assam;
12. Dr. A.R. Sharma, CMD, M/s Ricelaa Health Foods Ltd. Village Manwala, Saron Road, Dhuri, Sangrur, Punjab;
13. Shri Vasudev K. Thakkar, President, 'V' Care Right & Duty NGO. Vadodra;
14. Ms Shreya Pandey, All India Food Processors' Association;
15. Ms. Meetu Kapur, Confederation of Indian Industry (CII);
16. Shri Thanglura, Mizoram Consumers' Union, Lalat Chamber;
17. Shri Abulkalam, Madina Munavara Coffee Estate;

B. Officers of the FSSAI

1. Shri Kumar Anil, Advisor (Standards)
2. Shri Sunil Bakshi, Advisor (Codex)
3. Dr. Sandhya Kabra, Director (QA/Legal)
4. Shri Bimal Dubey, Director (Imports)
5. Shri Rakesh Chandra Sharma, Director (Enforcement)

6. Dr. Rubeena Shaheen, Director (PA)
7. Shri Tanmay Prasad, Chief Information Technical Officer
8. Dr. Dhir Singh, Joint Director (Standards)
9. Shri Ajay Tiwari, Deputy Director (QA)
10. Dr. A.K. Sharma, Consultant
11. Dr. S. C. Khurana, Consultant
12. Shri P. Karthikeyan, AD (Regulation)
13. Shri S.S. Meena, AD (Mgmt.)
14. Sh. Rajesh Kumar, Scientist IV(I)